is concerned, both the Houses of Parliament have put their seal of approval on it, and 1 will just quote the exact wordings :

'That energetic development of Indian languages and literature is a sine qua non for educational and cultural development. Unless this is done, the creative energies of the people will not be released and the standard of education- . ."

SHRI BHUPESH GUPTA: Energetic development- by making the Education Minister as Petroleum and Chemicals Minister. . .

(Interruptions)

SHRI BHAKT DARSHAN:and the gulf between the intelligentsia and the masses will remain, if not widened further. Regional languages are already in use as medium of education at the primary and secondary stages. Urgent steps should now be taken to adopt them as medium of education at the university stage."

Madam, this is the national policy which has been adopted by Parliament and it is being followed.

श्री मानसिंह वर्मा (उत्तर प्रदेश) : मैं माननीय मंत्री जी से केवल एक छोटा सा प्रश्न यह करना चाहता हूं कि दिल्ली प्रशासन के इस आदेश के विरोध में क्या छात्रों की ओर से कोई ज्ञापन प्राप्त हुआ है? मेरा अपना अनुभव यह है कि छात्र स्वयं हिन्दी में पढ़ना चाहते हैं। मेरा यह भी अनुभव है कि जो छात्र हिन्दी में पढ़ते हैं वे अंग्रेजी के माध्यम से पढ़ने वाले बच्चों से ज्यादा अच्छे रहते हैं। जहां तक पुस्तकों का सवाल है, हमारे बच्चे एम० एससी०, बी० एससी० कर के यू० पी० से आये हैं और वहां पर किसी किस्म की पुस्तकों की कमी नहीं है। जब छात्रों की ओर से किसी किस्म का कोई विरोध नहीं है और वे स्वयं हिन्दी में पढ़ना चाहते हैं, तो मेरी समझ में नहीं आता है कि कांग्रेस के कुछ सदस्य इस प्रकार की बातें यहां पर लाने का क्यों प्रयत्न करते हैं।

THE DEPUTY CHAIRMAN: I think now we must pass on to the next item— personal explanation. The Deputy Law Minister to rise on a personal explanation. Mr. Saleem.

REGARDING PERSONAL EXPLANATION BY DEPUTY LAW MINISTER

THE DEPUTY CHAIRMAN: On a personal explanation, Mr. Saleem.

SHRI LOKANATH MISRA (OrissaJ: What is it about?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MOHAMMAD YUNUS SALEEM): Madam, on the 1st and 6th of May, 1969. . .

(Interruptions)

SHRI LOKANATH MISRA: On a point of order.

SHRI ARJUN ARORA (Uttar Pradesh): On a point of order, Madam.

SHRI LOKANATH MISRA: What is it about? Let me know, Madam. I will also have to...

THE DEPUTY CHAIRMAN: I will call you.

SHRI LOKANATH MISRA: 1 raised certain matters in the House probably ten days back. I have forgotten the exact date. Probably it was on the 1st, may be, on the 6th also. I do not remember it exactly. Madam, the Deputy Minister of Law thought it wise to keep silent for all these 15 years...

SOME HON. MEMBERS: No, no. Fifteen days.

SHRI LOKANATH MISRA: For me it is fifteen years. Madam, you were sitting here. . . (*interruptions*) दोष किसी का नहीं है। दोष अगर किसी का है तो हमारे सलीम साहब का है।

[Shri Lokanath Misra]

Now, Madam, after fifteen days' time if he is confident of making a statement on the floor of the House, I have certain other allegations also. I will show you all these papers.

THE DEPUTY CHAIRMAN: That is all right.

SHRI LOKANATH MISRA: No, no, Madam, Mr. Saleem....

THE DEPUTY CHAIRMAN: 1 am not going to allow anything more.

SHRI LOKANATH MISRA: Madam, My point of order is this. I have certain other allegations. The point of order is this that if you allow him to make a statement today, each one of us who have some information about his conduct and character,...

THE DEPUTY CHAIRMAN: No, no.

(Interruptions)

SHRI LOKANATH MISRA:.. must be allowed to put a question for clarification.

THE DEPUTY CHAIRMAN: Let me give an answer. Under Rule 241—if I am correct—if any charges are made against a Minister or anyone, that Member or Minister can stand up and can rise on a point of explanation and explain to those charges that have been made against him. It does not matter if the intervening period has been long. That does not matter at all. Therefore, I call upon Mr. Saleem to explain.

SHRI ARJUN ARORA: Madam. I am on a point of order.

SHRI MULKA GOVINDA REDDY (Mysore): Madam, I am also on a point of order.

THE DEPUTY CHAIRMAN: You cannot all go on points of order like this.

SHRI ARJUN ARORA: My point of order is this that this statement by the Deputy Minister is not on the order paper...

THE DEPUTY CHAIRMAN: It need not be. An explanation need not be...

SHRI ARJUN ARORA: Please let me complete. We get the order paper from the Rajya Sabha Secretariat. It does not include the statement by the Deputy Law Minister. We learnt it from the newspapers this morning that he would make a statement. Is it a fair treatment of the Members of Parliament that they should learn about the business of the House from the newspapers and not from the order paper? This should have been included in the order paper and as it has not been included in the order paper and we have been treated contemptuously...

THE DEPUTY CHAIRMAN: That is all right.

SHRI ARJUN ARORA:... he should not be allowed to make his statement.

SHRI MULKA GOVINDA REDDY: Madam,...

THE DEPUTY CHAIRMAN: How many Members can get up?

SHRI MULKA GOVINDA REDDY: Madam Deputy Chairman, my point of order is this. As has already been pointed out, in the agenda that is circulated to the Members there is no mention of the fact that Mr. Saleem, the Deputy Law Minister, is making a statement. We do not know on what subject he is going to make a statement. I presume that he is going to make a statement in connection with a Calling Attention Motion that had taken place in this House. On that day we demanded that the Deputy Law Minister should be summoned to make a statement and he should have been summoned immediately on that day to make a statement...

SHRI BHUPESH GUPTA (West Bengal): On a point of order, Madam.

THE DEPUTY CHAIRMAN: How many points of order? Please be brief.

SHRI MULKA GOVINDA REDDY: But now he has come to make a statement. He is going to make a statement now.

SHRI LOKANATH MISRA: Madam, this will take two hours. I submit that

this will take not less than, two hours...

[Interruptions)

SHRl MULKA GOV1NDA REDDY: 1 believe he is going to make a statement in connection with the Calling Attention Motion that had taken place in this House. At that time some alleged charges were made by Mr. Lokanath Misra and some others that the Deputy Law Minister, Mr. Saleem, had called for some papers with regard to some cases. So we must be fair to Mr. Saleem that he should clarify his position but while clarifying his position, the Members should have an opportunity of asking for clarifications on the statement made.

THE DEPUTY CHAIRMAN: 1 want to refer to Rule 241 which says:

"A member may, with the permission of the Chairman, make a personal explanation although there is no question before the Council, but in this case no debatable matter may be brought forward, and no debate sflall arise.

Therefore 1 have agreed but I may also add about the other point made that it has appeared in the press, that I feel that it is very wrong, whoever has given it to the press, much less if the Minister has given it, it is not at all worthy of him.

SHRI M. P. BHARGAVA (Utter Pradesh): This has arisen on a submission of mine on Friday.

THE DEPUTY CHAIRMAN. Mr. Bhandari.

श्री सुन्दर सिंह भंडारी (राजस्थान) : पाइन्ट आफ आर्डर। मैडम, आपने रूल 241 के अन्तर्गत पर्सनल एक्सप्लेनेशन करने की इजाजत देने की बात कही। मैं उसे स्वीकार करता हूं लेकिन इसके अन्दर यह निहित है कि जिस दिन जिस सदस्य के सम्बन्ध में कोई चीज कही गई है वह उसी दिन चेयर से इजाजत लेकर स्पष्टीकरण कर दे। जो कालिंग अटेंशन नोटिस आया था उसको हमने समाप्त किया जब ला मिनिस्टर ने यह कहा कि "The matter has been closed." तब जाकर उस पर सब सवाल समाप्त हुए। जहां तक इस बात का सम्बन्ध है कि ला सेक्रेटरी और डिपुटी ला मिनिस्टर में क्या बात हुई और किस सम्बन्ध में ला मिनिस्टर के द्वारा खुद अपने डिपुटी के बारे में कहा गया कि अनावश्यक हस्तक्षेप किया है और उस सम्बन्ध में ला सेक्रेटरी ने बीच में इन्टरकेलेट किया—जिस पर आपत्ति की गई है—मेरा यह कहना है कि वह मामला समाप्त हो गया। अगर डिपुटी ला मिनिस्टर ने अभी तक कोई उनके बारे में पर्सनल एक्सप्लेनेशन नहीं किया तो पर्सनल एक्सप्लेनेशन का सवाल अब खड़ा नहीं होता। यहां पर सदन में पेपर ले डाउन करने के लिए मिनिस्टर दस दिनों में दो बार आ चुके हैं, उस समय उनको अलिएस्ट अपोर्च्युनिटी लेनी चाहिए लेकिन उन्होंने अलिएस्ट अपोर्च्युनिटी नहीं ली। इसलिए जब आर्डर पेपर में यह चीज शामिल नहीं है तो उसको एलाउ नहीं करना चाहिए। यह आपके डिस्क्रीशन में है।

SHRI LOKANATH MISRA: Further, the Deputy Prime Minister has written a letter to the Prime Minister saying that he disapproves of the conduct of this Deputy Minister. Then the Prime Minister should make a statement.

THE DEPUTY CHAIRMAN: I do not think Mr. Lokanath Misra should make a statement without the permission of the Chair.

(*Interruptions*)

श्री राजनारायण (उत्तर प्रदेश) : मैडम, जितनी जानकारी मेरी है उसके अनुसार मैं आपके द्वारा डिपुटी मिनिस्टर से निवेदन करूंगा कि इस समय आज वे सदन में स्टेटमेंट न करें। आपने जो उनको एलाउ किया रूल के अन्डर एलाउ किया। भंडारी जी का यह कहना ठीक नहीं है कि उसी दिन वे अपना पर्सनल एक्सप्लेनेशन देते, पर्सनल एक्सप्लेनेशन

[श्री राजनारायण]

देने की जब उनकी स्थिति हो सकती है तब उनको हक है देने का संसदीय प्रथा में। आप स्वतः रियलाइज करें उस चीज को जो अर्जुन अरोड़ा जी ने कही कि अखबारों में, मिनिस्टरों के घरों में, संसद सदस्यों के घरों में लगातार यह चर्चा चल रही है...

उपसभापति : आप बहुत वक्त न लें।

श्री राजनारायण : 25 क्वेश्चन हैं, अगर मंत्री जी कुछ सफाई देते हैं इन 25 क्वेश्चन्स के बारे में तो बड़का मंत्री भी आएगा, डिपुटी प्राइम मिनिस्टर भी आएंगे, प्राइम मिनिस्टर भी आयेंगी, सारा ला डिपार्टमेंट आ जायगा। इसलिए क्या मैं यह रिक्वेस्ट कर सकता हूं कि डिपुटी मिनिस्टर साहब खुद आज इसकी सफाई न करें, बाद में हम सब लोगों के सामने सारी बातें आ जायेंगी और सारी बात समझ में आ जायगी?

SHRI BHUPESH GUPTA: I see nothing wrong in allowing the Deputy Law Minister to make a statement because this relates to a matter of considerable public importance which has agitated the minds of the Members of the House. Of course we have read it in the papers. It would have been better if we had read it in the List of Business but I do not make out a case about that but here I say that it is necessary for us, when you call him, to tell us, since it is not in the List of Business, as to what he is making the statement on. I do not know but as far as I am concerned, if I assume that it arose out of the debate the other day, I want to know what the Law Secretary said. I want to know from him what the Law Secretary told him insultingly. He did not tell us, nor did the Law Minister. Do I understand that he would today take the House into confidence and tell us exactly what was the insulting behaviour of the Law Secretary that led him almost to the point of resignation? Secondly, in ^connection with this, obviously we would not spare anybody, neither the Law Minister nor the Law Secretary. Let us hear and find out but 1 hope that since you have not given any direction as to the nature of the statement the entire case, the file itself if there is any reference to it, would be given and what is most material is the conduct and the behaviour' of the Law Secretary because if the Minister had done a very wrong thing, it is none of the business of the Law Secretary to insult him. Therefore I am entitled to know this from him. If he does not in the statement divulge what the Law Secretary said, then of course, he would be again playing with the House- Let us see what he says. Let him say whatever he likes. 1 hold brief for none but my position is clear that even if the Deputy Law Minister has behaved very wrongly for which he should be...

SHRI M. P. BHARGAVA: The Members should know what has happened in the House. I want to bring to the notice of the House what I said on Friday and as a result of that two statements are to come.

SHRI BHUPESH GUPTA: I agree but it becomes a collective issue now. Individual business merges into collective business. It was a private business and it becomes a public limited company now.

THE DEPUTY CHAIRMAN: That is all right.

SHRI B. K. P. SINHA (Bihar): I will appeal to the Deputy Law Minister not to make a statement today. So far as this House is concerned, the matter was dead. Let not the corpse be exhumed now after some time has elapsed and unnecessary sensation created, unnecessary discussion started. You have referred to a certain rule. That rule contains a clause: 'It shall not contain a debatable matter.' From what I have heard, it has become almost apparent to me that the statement is bound to contain matters which shall be of a controversial and debatable nature. Therefore, if that Rule applies, the statement is really barred. If that statement comes and if it contains a debatable matter, then a debate cannot be avoided. Therefore, I would again appeal to the Deputy Minister and to you: 'Let not the corpse be exhumed. The matter is dead so far as this House is concerned'.

SHRI M. P. BHARGAVA: I am sorry that so much time of the House has been taken unnecessarily.

SHRI SUNDER SINGH BHANDAR1: Who are you to decide?

SHRI M. P. BHARGAVA: I must quote what has happened in the House.

SHRI SUNDAR SINGH BHANDARI: You plead your case.

SHRI M. P. BHARGAVA: Two more statements are expected from the Government. One is about the Deputy Law Minister's affairs. I had said that he should come and make a statement here. The other is about the by-election to Parliament from the Banaskantha parliamentary constituency; I had asked for enquiries to be made in this regard and then for a statement to be made in the House. In deference to this request in the House itself I was assured that these two statements would be made. Now one statement was to be made by the Deputy Law Minister and it was just begun by him. (Interruptions),

SHRI LOKANATH MISRA: Just at the fag end of the Session he comes to make his statement after such a long time since the matter was raised. He is a cunning man and he should not be allowed to make his statement today after having slept over the matter for so long.

THE DEPUTY CHAIRMAN: In view of all that has been said in the House on this matter immediately the Deputy Minister began to read his statement, I want to ask him: do you want to defer your statement, or do you want to make it now?

SHRI MOHAMMAD YUNUS SA-LEEM: I have already read one paragraph of my statement.

SHRI ARJUN ARORA: Nobody has heard it.

SHRI MOHAMMAD YUNUS SA-LEEM: I shall read it over again. I want to make the statement.

THE DEPUTY CHAIRMAN: So you want to make the statement.

SHRI ARJUN ARORA: On a point of order. Under Rule 241, you kindly read out to the House, the Deputy Minister is not to make a statement which contains controversial or debatable matter. (Interruptions) Has the statement been shown to you, and have you satisfied yourself that it does not contain any debatable matter? He can take shelter behind that Rule 241 only ifv the statement has been shown to you and you are satisfied that it contains no debatable matter.

THE DEPUTY CHAIRMAN: That is all right. I will read out Rule 241 again.

> "A member may. with the permission o\' the Chairman, make a personal explanation although there is no question before the Council, but in this case no debatable matter may be brought forward, and no debate shall arise."

Now 1 have gone through the statement and I find that it would raise a debate, that it is debatable. Therefore, if I am to give a ruling 1 will defer the statement.

SHRI BHUPESH GUPTA: I have my point of order.

SHRI LOKANATH MISRA: The ruling has been given. Please sit down.

SHRI BHUPESH GUPTA: And there I have my point of order. It is a strange thing. Now you admitted it and you in fact called him to make the statement. (Interruptions).

THE DEPUTY CHAIRMAN: Please let him proceed.

SHRI BHUPESH GUPTA: You know I am not the man to be silenced. You may make noise but you cannot silence me.

Now you asked him to make the statement. You cited a particular rule for allowing the Deputy Law Minister to make his personal explanation although it did not appear in the List of Business, and I thought you were within your rights in what you did. Now the hon- Deputy Minister himself, who evidently has sought your permission to make the statement, has not taken the position that he would not make the statement he wanted to make. I do not know how suddenly you are giving a ruling deferring the statement because the procedural process had been completed in the sense that you had

[Shri Bhupesh Gupta] allowed the Deputy Law Minister to make the statement. In fact, he started reading it, when points of order were raised! Now the position is this. All right; you are asking him to defer the statement. Let him not make any controversial statement. But I think every hon. Member of this House is at least entitled to know this. Let him tell the House exactly about the offending words used by the Law Secretary. For my part I do not want to know anything more. I have said that it is a matter of public importance and although it did not appear in the List of Business for the day because it is a matter of public importance, I supported your earlier ruling. Now it seems that having got to that position we do not want to hear him. Parliament should know what exactly happened should know to what extent who should be blamed, to what extent the Minister is to be blamed and to what extent the Secretary is to be blamed. The record should be set straight. It is unfair to Parliament to leave the entire proposition in the realm of speculation. Madam Deputy Chairman, I have never experienced such a thing as this that the Chairman gave the permission, the gentleman got up to make his written statement and then due to some points of order he was not allowed to proceed further with his statement.

s {Interruptions).

SHRI RAJNARAIN: On a point of order.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, the Law Secretary should go, no matter how deplorable the conduct of the Minister.

SHRI RAJNARAIN: On a point of order.

SHRI BHUPESH GUPTA: I am still on my point of order. The Law Secretary should go. It is an attempt to cover up the Law Secretary and condemn the Minister. Let the Minister go out of office but the Law Secretary must not be allowed to go scot-free.

SHRI A. P. JAIN (Uttar Pradesh): I] am surprised at the vehement protest of Mr. Bhupesh Gupta. Jt is always open to you to give a ruling and then, if a new point of view is raised, then you can revise your ruling accordingly. No doubt you first decided that the Deputy Minister may be allowed to read his statement under Rule 241*. Later on Mr. Arjun Arora drew your attention to a particular aspect of the rule and said that the statement must not be controversial. After considering that you have given a fresh ruling and that ruling is the final ruling. It overrides what you said previously. Therefore there is nothing to debate. The matter must be ended now.

SHRI BHUPESH GUPTA: The Minister has been publicly charged on the floor of the House with corruption on the alleged ground of his favouring one Bhargava Brothers. And it is a strange thing he was not-allowed to clear himself.

SHRI LOKANATH MISRA: For about seventeen days the Deputy Minister had been sleeping over it. What was he doing all these days? Why did not the hon. Member ask him to make the statement promptly?

SHRI SUNDAR SINGH BHANDARI: If at all, he may come with his statement in the next Session.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Madam Deputy Chairman, the only point to be discussed is whether any hon. Member, against whom some charges have been levied, has the right to make a personal explanation, or not. Now, if he has got the right of personal explanation and if here the hon. Deputy Minister wants to make a statement of personal explanation and if according to you certain portions in the statement are of a controversial nature, you can ask the Deputy Minister to drop those portions or lines aiid read it. But you cannot prevent the Minister from making a statement as personal explanation. And if he is prevented, it will be denying the very fundamental right of any individual Member or a Minister. It is a peculiar situation that all sorts of accusations are hurled at a Member or a Minister and the Member or the Minister is not allowed to make a statement of personal explanation. So, if the statement was with you and you had gone through it you could have advised the Minister to drop the controversial portion in the statement and read the rest of the statement relevant to personal explanation.

1 should request you, Madam Deputy Chairman, that the Minister should be allowed to make his personal explanation if not just now at least after the lunch break. The right of a Minister in such matters cannot be taken away by a ruling of the Chair, and the Chair should be considerate enough to the Deputy Minister against whom certain charges have been made—I do not know whether the charges are right or are wrong.

THE DEPUTY CHAIRMAN: I have only asked the Minister to defer the statement.

SHRI BHUPESH GUPTA: Does he want to defer it?

THE DEPUTY CHAIRMAN: He will defer it now and he will meet me during the lunch interval and then we shall come to a decision.

REFERENCE TO STOPPAGE OF WATER SUPPLY IN HEAVY ELECTRICALS LTD., BHOPAL

श्री निरंजन वर्मा (मध्य प्रदेश): माननीया, मैं सदन का ध्यान, विशेष रूप से माननीय उद्योग मंत्री जी का ध्यान इस पत्र की तरफ आकर्षित कर रहा हूं जिस के अनुसार कि भोपाल में, जो मध्य प्रदेश की राजधानी है, तीन दिन से वहां पर बहुत उधम मच रहा है। एक तरफ से स्टेटमेंट हो रहे हैं और फिर दूसरी तरफ से स्टेटमेंट हो रहे हैं। जो वहां का हैवी एलेक्ट्रिकल्स लिमिटेड है उस ने 47 लाख रुपया जल-कर का वहां के कारपोरेशन को नहीं दिया और कल वह कारपोरेशन उन के जल की सप्लाई को काटने जा रहा है जिस के कारण वहां पर 20, 25 हजार मजदूरों पर संकट आने वाला है। तो वहां पर एक बहुत बड़ा दंगल इस प्रकार से होने वाला है जिस में वहां गोलियां भी चल सकती हैं। कृपा कर इस के बारे में वह बतलायें कि 47 लाख रुपया वह कारपोरेशन को देने को तैयार हैं या नहीं और नहीं तो वह संयत्र जो 70 करोड़ रुपये का है और घाटे में चल रहा है वह बिलकुल बन्द हो जायगा।

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REFERENCE TO ESCAPE OF PAKISTANIS FROM POLICE CUSTODY IN KUTCH

THE DEPUTY CHAIRMAN: Dr. An-tani.

DR. B. N. ANTANI (Gujarat): Madam Deputy Chairman. . .

SHRI BHUPESH GUPTA (West Bengal): Madam, Mr. Chavan is in the House and. . .

THE DEPUTY CHAIRMAN: I have called Dr. Antani.

DR. B. N. ANTANI: These privileged persons will not allow us to conduct any business in the House.

THE DEPUTY CHAIRMAN: You go on.

DR. B. N. ANTANI: Madam Deputy Chairman, with your permission I seek to raise an important issue of reported escape of 7 Pakistanis from police custody in Kutch-Mandi as reported in The Times of India of yesterday's date, that is 18th May.

SHRI DAHYABHAI V. PATEL (Gujarat): What else will happen if you had Razakaar Ministers?

DR. B. N. ANTANI: May I read the report about these 7 Pakistani smugglers? Obviously the spies are always described as smugglers and they are, I submit, in collusion with the police and other important persons of political parties.

"Seven Pakistani smugglers stationed recently at Mandvi in connection with a case involving smuggling of Rs. 10 lakhs worth of silver have escaped from